

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI


C. P. NO. (IB)-41(ND)/2017
CA. NO.

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2017**

NAME OF THE COMPANY: M/s. Speculum Plast Pvt. Ltd. V/s. M/s. PTC Techno Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code, 2016

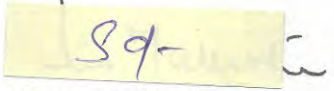
S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kanti Mohan Rustagi	Advocate	Petitioner	

ORDER

Ld. Counsel for the Petitioner submits that the notices sent to the corporate debtor have been returned back with the report refused. It would be expedient to issue notice through the process of the court returnable for 11.04.2017.

Ld. Counsel has also submits that the limitation in this case is enhanced on account of tender of a cheque which returned back dishonored. He prays for some time to place the relevant documents on record.

To come up on 11.04.2017.


(Ina Malhotra)
Member Judicial